GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT

LOK SABHA

UNSTARRED QUESTION NO. 5867 TO BE ANSWERED ON 10.04.2017

VIOLATION OF CONTRACT LABOUR ACT, 1970

5867. SHRI RAMDAS C. TADAS: SHRIMATI RAMA DEVI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)the number of convictions made under Section 10(1) of Contract Labour (Regulation & Abolition) Act, 1970 issued by the Ministry of Labour during the last three years and the current year, State/UTwise;
- (b)the reaction of the Government on the low speed of obtaining the convictions; and
- (c)the remedial measures taken/being taken by the Government in this regard along with the extent of success achieved therefrom?

ANSWER

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a): The details regarding the number of convictions made under the Contract Labour (Regulation & Abolition) Act, 1970 during the last three years is as under:

Particulars	2013-14	2014- 15	2015-16
No. of Convictions	1476	890	2009

Contd..2/-

(b) & (c): Labour laws are being adhered in various establishments across the Country. A well-established Central Industrial Relations Machinery (CIRM) is in place to enforce various labour laws including the Contract Labour (Regulation & Abolition) Act, 1970. The countrywide network of Dy. Chief Labour Commissioners and Regional Labour Commissioners under the control of Chief Labour Commissioner (Central) is mandated to settle the complaints/claims in regard to grievances/complaints arising out of the enforcement of various labour laws. Besides, a grievance redressal mechanism exists in the States/UTs in respect of the grievances pertaining to establishments coming under the State Sphere.

For effective implementation of various labour laws, regular inspections are conducted by the Officers of Central Industrial Relations Machinery (CIRM). The details of enforcement in respect of the Contract Labour (Regulation & Abolition) Act, 1970 for the past three years is as under:

Particulars		2013-14	2014- 15	2015-16
No. Inspections conducted	of	7235	4779	10593
No. of Irregularities		86460	61901	117936
No. Prosecution Launched	of	4063	3086	3411

The details in respect of cancellation of licences under the Contract Labour (Regulation & Abolition) Act, 1970 is enclosed as Annexure-A.

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<u>The details in respect of cancellation of licences under the Contract</u> <u>Labour (Regulation & Abolition) Act, 1970</u>

Year No. of licensed contracto r at the beginning of the year B/f	No. of new licens es issued	No. of licenses			No. of licensed contractor	No. of contract labour	
		Cancell ed/ revoked (a)	Expired (b)	Total (a+b)	at the end of the year	covered by such licenses	
							2013-14
2014-15	41183	14371	66	11666	11732	43822	1903170
2015-16	43822	16255	175	10877	11052	49025	2092673
